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61
ITEM NO.17
                      COURT NO.12
                                                SECTION XIV
               SUPREME COURT OF INDIA
                      RECORD OF PROCEEDINGS
Petition(s) for Special Leave to Appeal (C)...../2016
(CC No(s). 22819/2016)
(Arising out of impugned final judgment and order dated 12/12/2013
in PIL No. 4/2013 28/07/2016
                                   in RP No. 51/2014 passed by the
                                                                                High
Court Of Gauhati)
STATE BANK OF INDIA ETC.
                                                Petitioner(s)
                               VERSUS
HIGH COURTOF JUDICATURE AT GAUHATI & ORS ETC. (THR. ITS REGISTRAR)
Respondent(s)
(With appln. (s) for c/delay in filing SLP, seeking permission to
file additional documents and office report)
Date: 05/12/2016 This petition was called on for hearing today.
CORAM :
         HON' BLE MR. JUSTICE A.M. KHANWILKAR
         HON' BLE DR. JUSTICE D.Y. CHANDRACHUD
For Petitioner(s) Mr. Mukul Rohtgi, AG
Mr. Sanjay Kapur, Adv.
Ms. Priyanaka Das, Adv.
Mr. Anmol Chandan, Adv.
Ms. Megha Karnwal, Adv.
Ms. Shubhra Kapur, Adv.
For Respondent(s)
          UPON hearing the counsel the Court made the following
                           ORDER
       Mr. Mukul
                   Rohtagi, learned Attorney
Heard
General for India.
Issue notice to Respondent Nos. 2 to 4 only, on
the application for condonation of delay and S.L.P.
On the oral request made by the counsel for the
petitioner, the name of Respondent No. 1 stands deleted.
There shall be ad-interim stay insofar as
directions contained in sub-clause (i) of (a) of the
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operative part of the impugned judgment which reads thus: (a) To adopt security protocols for proper functioning of ATMs. Security Protocols include-(i) Place security guards round the clock at all ATMs so that proper queues are enforced and to ensure that one customer can enter for one ATM, at a time. (ii) ⬠|... (iii) ⬠|... (iv) ⬠|... (Madhu Bala) (Veena Khera)

Court Master Court Master